

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO. 594/95

DATE OF JUDGMENT: 8-5-95

BETWEEN:

1. Geological Survey of India Employees' Assn.
(Recognised by Govt. of India)
Training Instt., GSI Complex, Bandlaguda,
Hyderabad 500060, rep. by its Genl. Secy.
Sri Y. Habel

2. P. Yadiyah

.. Applicants

and

1. Union of India, rep. by its
Secretary, Min. of Mines,
Dept. of Mines, Shastri Bhavan
New Delhi

2. The Director General
Geological Survey of India
Calcutta

3. The Dy. Director General
Geological Survey of India
Training Institute, GSI Complex
Bandlaguda, Hyderabad 500060

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI M. Surender Rao, Advocate

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

O.A. No. 594/95

JUDGEMENT

As per Hon'ble Sri R. Rangarajan, Member (A) I

Heard Sri M.S. Rao, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. This O.A. is filed by Geological Survey of India Employees Association, represented by its General Secretary, Sri Y. Habel in the representative capacity and applicant ~~is one of the employees of their union working as~~ ~~their~~ contingent/casual labour included in Annexure-1 of this O.A. Their main prayer is for a declaration that the contingent/casual labourers shown in Annexure-1 of the O.A. are entitled to the same benefit of House Rent Allowance and City Compensatory Allowance, as was given to persons who were given the benefit by the decision of this Bench, dt. 6.4.94 in O.A.214/1991.

3. We have perused O.A.No.214/91 decided on 6.4.94. The contingent/casual workers numbering 34, shown in Annexure-1, ~~are placed in the same position as~~ contingent/casual labours mentioned in O.A.214/91. A direction was given in OA 214/91 for payment of salary in the minimum time scale of pay including HRA and CCA restricting the arrears for one year prior to filing of this O.A. after ascertaining whether the casual labourers mentioned in

To

1. The Secretary, Min. of Mines, Dept. of Mines,
Sastri Bhavan, New Delhi.
2. The Director General, Geological Survey of India,
27, Jawaharlal Nehru Road, Calcutta.
3. The Dyng Director, GSI Complex, Bandlaguda, Hyderabad.
4. One copy to Mr. M. Surender Ram, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLR

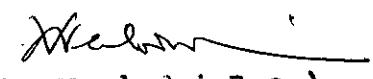
(gd)

the O.A. have worked for 240 days or more in the GSI Training Institute, Hyderabad. As the prayer in this OA is similar, we see no reason to differ from the direction given by this Tribunal in OA 214/91. The learned standing counsel, Sri N.R.Devaraj has also fairly submitted that it is a covered case.

Hence the following direction is given:-

- (a) The respondents shall ascertain whether all the 34 contingent/casual labourers whose names are shown in Annexure-1 to the O.A. have continuously worked for 240 days or more in G.S.I. Training Institute, Hyderabad.
- (b) Those of them who served for 240 days or more and who were in service on the date of filing of the O.A. would be entitled to payment of wages at the minimum of the pay scale of the corresponding regular Group-D employees including DA, HRA and CCA.
- (c) The applicants will be eligible to arrears accruing on account of the above directions w.e.f. 19-4-94 i.e. one year prior to filing of the present O.A. (this application was filed on 19.4.95).
- (d) The respondents to comply with the above direction within a period of four months from the date of receipt of this order.


(R. Rangarajan)
Member (A)


(V. Neeladri Rao)
Vice Chairman

Dt. 8/8/95

kmv


A.R. (S)

Contd. . .

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

V. Neeladri Rao, V.C.
THE HON'BLE SHRI A.V.HARIDASAN, MEMBER (I)

AND
R. Rangarajan,
THE HON'BLE SHRI A.B.GORTHI, MEMBER (I)

DATED 8-5-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in
O.A.NO. 584/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

